

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 193 OF 2017 &
IA NO. 449 OF 2018**

Dated: 28th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**GMR Kamalanga Energy Limited & Anr. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. Vishrov Mukerjee
Mr. Yashaswi Kant

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal for R-2 & 3

ORDER

List the application (IA No. 449 of 2018 – application seeking remand of issue of compensation for shortfall in linkage coal) for hearing on **4-10-2018**.

**(S.D. Dubey)
Technical Member**

tpd/kt

**(Justice Manjula Chellur)
Chairperson**